

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 14/2008

Subject: Application for grant of inter-State trading licence in electricity.

Date of hearing: 15.7.2008

Applicant: Chhattisgarh Energy Trading Co. (P) Ltd., New Delhi

Coram: Shri Bhanu Bhushan, Member, and
Shri R.Krishnamoorthy, Member

Party present: 1. Shri Avanish Verma, CETCPL
2. Shri Rajeev Jain, CETCPL
3. Shri Sanjay Kaul, CETCPL

The applicant, a company registered under the Companies Act, 1956 has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 for grant of Category `C` licence for inter-State trading in electricity in whole of India for trading up to 500 Million Units of electricity in a year.

2. The Commission by its order dated 25.6.2008, directed the applicant to file details of investment on loans and advances, which the applicant has filed vide its affidavit dated 4.7.2008.

3. At the hearing, the representative of the applicant stated that one of the companies in the Jindal group, namely M/s Jindal Steel and Power Limited has

been granted intra-State transmission licence by Chhattisgarh Electricity Regulatory Commission during June 2008. The applicant has been directed to submit the following information in this context:

- (i) copy of the intra-State transmission licence, details of the transmission assets covered under the licence with electrical map ;
 - (ii) relationship between the applicant and the transmission licensee;
and
 - (iii) shareholding of the transmission licensee in the applicant.
4. The applicant may submit the information latest by 25.7.2008.
5. Subject to the applicant submitting information as above, the Commission reserved its order.

Sd/-
K.S.Dhingra
Chief (Legal)